

**Central Administrative Tribunal  
Principal Bench**

**OA No.3292/2019**

New Delhi, this the 19<sup>th</sup> day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. J.L. Chaudhary,  
aged 65 years,  
C-147,F.F. Ramprastha Colony,  
Ghaziabad, U.P.-201011.

...Applicant

(In person)

**Versus**

1. Secretary,  
Ministry of Health & Family Welfare,  
Govt. of India, Nirman Bhawan,  
New Delhi.
2. Director – CGHS,  
Central Government Health Scheme,  
Nirman Bhawan, New Delhi.

...Respondents

(By Advocate : Shri K.M. Singh )

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant retired from service of Municipal Corporation of Delhi as Epidemiologist in the year



2014. The first respondent engaged him on contractual basis, as General Duty Medical Officer for a period of one year, through order dated 10.05.2016. That was extended for a further period of one year each. Last of such extensions was through order dated 03.06.2019. In an order dated 06.08.2019, it was mentioned that the period of one year shall be counted from the date of his actual joining.

2. The applicant contends that there was a gap of 25 days between the expiry of an engagement in the year 2019 and the grant of extension through order dated 03.06.2019. This OA is filed challenging the order dated 06.08.2019. The applicant contends that the stipulation made in the impugned order would deprive him of the salary for the period of 25 days.

3. On the face of it, the OA is misconceived. The engagement of the applicant was purely on contractual basis, after retirement in a very different



organization. Three extensions were made to the applicant. If there existed a gap between the expiry of the term and extension, it is just un-understandable as to what detriment the applicant has suffered. In fact, he should be happy that he has been chosen for such engagement. He cannot get wages for any period, during which he did not work.

4. We do not find any merit in the OA, and the same is, accordingly, dismissed.

There shall be no orders as to costs.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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